

12.16 hrs.

PAPERS LAID ON THE TABLE

PUNJAB CINEMAS (REGULATION)
HARYANA AMENDMENT ORDINANCE

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRIMATI NANDINI SATPATHY) : On behalf of Shri K. K. Shah, I beg to lay on the Table a copy of the Punjab Cinemas (Regulation) Haryana Amendment Ordinance, 1967 (Haryana Ordinance No. 8 of 1967) promulgated by the Governor of Haryana on the 7th September, 1967, under Article 213(2) (a) of the Constitution read with clause (c) (iv) of the Proclamation dated the 21st November, 1967, issued by the President in relation to the State of Haryana. [Placed in Library. See No. LT-2110/67.]

PUNJAB LEGISLATIVE ASSEMBLY SPEAKER'S AND DEPUTY SPEAKER'S SALARIES (HARYANA AMENDMENT) ORDINANCE

THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH) : I beg to lay on the Table a copy of the Punjab Legislative Assembly Speaker's and Deputy Speaker's Salaries (Haryana Amendment) Ordinance, 1967 (Haryana Ordinance No. 7 of 1967) promulgated by the Governor of Haryana on the 11th August, 1967, under article 213(2) (a) of the Constitution read with clause (c)(iv) of the Proclamation dated the 21st November, 1967, issued by the President in relation to the State of Haryana. [Placed in Library. See No. LT-2111/67.]

SHRI S. M. BANERJEE (Kanpur) : May I know whether the Speaker and Deputy Speaker got their salaries or not ?

DR. RAM SUBHAG SINGH : It is mentioned in the budget papers. He can see.

MEMORANDUM ON ACTION TAKEN OR PROPOSED TO BE TAKEN ON REPORT OF COMMISSIONER FOR SCHEDULED CASTES AND SCHEDULED TRIBES FOR 1965-66

THE DEPUTY MINISTER IN THE DEPARTMENT OF SOCIAL WELFARE AND IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI MUTHYAL RAO) : On behalf of Shrimati Phulrenu Guha, I beg to lay on the Table a memorandum on the action taken or proposed to be taken on the report of the Commissioner for Scheduled Castes and Scheduled Tribes for the year 1965-66. [Placed in Library. See No. LT-2112/67.]

MEDICAL AND TOILET PREPARATIONS (EXCISE DUTIES) FIRST AMENDMENT RULES, 1967 ETC.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT) : I beg to lay on the Table—

- (1) (i) A copy of the Medicinal and Toilet Preparations (Excise Duties) First Amendment Rules, 1967, published in Notification No. GSR 1695 in Gazette of India dated the 11th November, 1967, under sub-section (4) of section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955.
- (ii) A statement showing reasons for delay in laying the above Notification.

[Placed in Library. See No. LT-2113/67.]

- (2) (i) A copy of Notification No. F.4(83)/67-Fin(E) (I) published in Delhi Gazette dated the 14th November, 1967, containing corrigendum to Notification No. F.4(83)/67-Fin.(E) (I) dated the 19th October, 1967, under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941 as in force in the Union Territory of Delhi.

- (ii) A statement showing reasons for delay in laying the above Notification.
[Placed in Library. See No. LT-2114/67.]
- (3) A copy of the following Notifications under section 159 of the Customs Act, 1962 :—
- (i) G.S.R. 1825 published in Gazette of India dated the 9th December, 1967.
- (ii) G.S.R. 1826 published in Gazette of India dated the 9th December, 1967.
- (iii) G.S.R. 1833 published in Gazette of India dated the 9th December, 1967.
- (iv) G.S.R. 1834 published in Gazette of India dated the 9th December, 1967.
- (v) G.S.R. 1873 published in Gazette of India dated the 16th December, 1967.
- (vi) G.S.R. 1874 published in Gazette of India dated the 16th December, 1967.
- (vii) G.S.R. 1875 published in Gazette of India dated the 16th December, 1967.
- (viii) G.S.R. 1876 published in Gazette of India dated the 16th December, 1967.
[Placed in Library. See No. LT-2115/67.]
- (4) A copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944 :—
- (i) The Customs and Central Excise Duties Export Drawback (General) Sixty-first Amendment Rules, 1967, published in Notification No. G.S.R. 1828 in Gazette of India dated the 9th December, 1967.
- (ii) The Customs and Central Excise Duties Export Drawback (General) Sixty-second Amendment Rules, 1967, published in Notification No. G.S.R. 1829 in Gazette of India dated the 9th December, 1967.
- (iii) The Customs and Central Excise Duties Export Drawback (General) Sixty-third Amendment Rules, 1967, published in Notification No. G.S.R. 1830 in Gazette of India dated the 9th December, 1967.
- (iv) The Customs and Central Excise Duties Export Drawback (General) Sixty-fourth Amendment Rules, 1967, published in Notification No. G.S.R. 1831 in Gazette of India dated the 9th December, 1967.
- (v) The Customs and Central Excise Duties Export Drawback (General) Sixty-fifth Amendment Rules, 1967, published in Notification No. G.S.R. 1832 in Gazette of India dated the 9th December, 1967.
- (vi) The Customs and Central Excise Duties Export Drawback (General) Sixty-sixth Amendment Rules, 1967, published in Notification No. G.S.R. 1865 in Gazette of India dated the 16th December, 1967.
- (vii) The Customs and Central Excise Duties Export Drawback (General) Sixty-seventh Amendment Rules, 1967, published in Notification No. G.S.R. 1866 in Gazette of India dated the 16th December, 1967.
- (viii) The Customs and Central Excise Duties Export Drawback (General) Sixty-eighth Amendment Rules, 1967, published in Notification No. G.S.R. 1867 in Gazette of India dated the 16th December, 1967.
- (ix) The Customs and Central Excise Duties Export Drawback (General) Sixty-ninth Amendment Rules, 1967,

published in Notification No. G.S.R. 1868 in Gazette of India dated the 16th December, 1967.

- (x) The Customs and Central Excise Duties Export Drawback (General) Seventieth Amendment Rules, 1967, published in Notification No. G.S.R. 1869 in Gazette of India dated the 16th December, 1967.
- (xi) The Customs and Central Excise Duties Export Drawback (General) Seventy-first Amendment Rules, 1967, published in Notification No. G.S.R. 1870 in Gazette of India dated the 16th December, 1967.
- (xii) The Customs and Central Excise Duties Export Drawback (General) Seventy-second Amendment Rules, 1967, published in Notification No. G.S.R. 1871 in Gazette of India dated the 16th December, 1967.
- (xiii) The Customs and Central Excise Duties Export Drawback (General) Seventy-fourth Amendment Rules, 1967, published in Notification No. G.S.R. 1872 in Gazette of India dated the 16th December, 1967.

[Placed in Library. See No. LT-2116/67.]

ANNUAL REPORTS OF (i) HINDUSTAN INSECTICIDES LIMITED, (ii) FERTILISER CORPORATION OF INDIA AND GOVERNMENT REVIEW THEREON

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHU RAMAIAH) : I beg to lay on the Table—

- (1) (i) A copy of the Annual Report of the Hindustan Insecticides Limited, New Delhi for the year 1966-67 along with the Audited Accounts and the comments of

the Comptroller and Auditor General thereon, under subsection (1) of section 619A of the Companies Act, 1956.

- (ii) Review by the Government on the working of the above Company.

[Placed in Library. See No. LT-2117/67.]

- (2) (i) A copy of the Annual Report of the Fertilizer Corporation of India Limited for the year 1966-67 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon under subsection (1) of section 619A of the Companies Act, 1956.

- (ii) Review by the Government on the working of the above Corporation.

[Placed in Library. See No. LT-2118/67.]

ANNUAL REPORT OF INDIA LAC CESS COMMITTEE FOR 1965-66

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : I beg to lay on the Table a copy of the Annual Report of the Indian Lac Cess Committee for the year 1965-66 (Hindi version).

12.20 hrs.

ARREST AND CONVICTION OF MEMBER (*Shri Shiv Charan Lal*)

MR. SPEAKER : I have to inform the House that I have received the following two telegrams (original in Hindi), dated the 20th December, 1967, from the City Magistrate, Agra :—

- (1) "Shri Shiv Charan Lal, Member, Lok Sabha, was taken into custody today, at 12.30 P.M., for violating orders under Section 144, Criminal Procedure Code. On his failure to furnish surety, he has been detained in District Jail, Agra."